

Mawalankar, Shri P. G.
Modak, Shri Bijoy
Mukherjee, Shri Samar
Pandeya, Dr. Laxminarain
*Patel, Shri Arvind M.
Ramkanwar, Shri
Rao, Shri M. Satyanarayan
Reddy, Shri B. N.
Saha, Shri Gadadhar
Saminathan, Shri P. A.
Serhiyan, Shri
Shakya, Shri Maha Deepak Singh
Sharma, Shri R. R.
Subravelu, Shri
Ulaganambi, Shri R. P.
Vajpayee, Shri Atal Bihari
Veeriah, Shri K.
Verma, Shri Phool Chand
Viswanathan, Shri G.
Yadav, Shri G. P.
*Yadav, Shri D. P.

MR. SPEAKER: The result* of the division is: Ayes 233; Noes 40.

The motion was adopted.

19.05 hrs.

INDIAN PENAL CODE (AMENDMENT) BILL

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): I beg to move:

"That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Com-

mittee of the Houses on the Bill further to amend the Indian Penal Code, made in the motion adopted by Rajya Sabha at its sitting held on the 14th December, 1972 and communicated to this House on the 15th December, 1972 and do resolve that the following 30 Members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—Shri P. Ankinesu Prasada-
rao, Shri Banamali Babu, Shri R. V. Bade, Shri H. K. L. Bhagat, Shri Muhammed Khuda Bukhs, Shri B. E. Choudhari, Shri Khemchandbhai Chavda, Shri Madhu Dandavate, Shri G. C. Dixit, Shri Tarun Gogoi, Shri Dinesh Joarder, Shri Z. M. Kahandole, Shri G. Y. Krishnan, Shri Yamuna Prasad Mandal, Shri Pilloo Mody, Shri F. H. Mohsin, Shri Niti Raj Singh Chaudhury, Shri D. K. Panda, Shri R. Balakrishna Pillai, Chowdhury Ram Sewak, Shri K. Narayana Rao, Shri M. Satyanarayan Rao, Shri Vayalar Ravi, Shri Shanker Rao Savant, Shri Shambhu Nath, Shri B. R. Shukla, Shri Ram Shekhar Prasad Singh, Shri S. N. Singh, Shri G. Viswanathan, Shri R. P. Yadav.

MR. SPEAKER: The question is...

SHRI ATAL BIHARI VAJPAYEE (Gwalior): No discussion on it?

MR. SPEAKER: This is a motion for concurrence for the appointment of a Joint Committee. If you do not want to concur, it is all right.

The question is:

"That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill further to amend the Indian Penal Code, made in the motion adopted by Rajya Sabha at its sitting held on the 14th December, 1972 and communicated to

*Wrongly noted for NOES.

**The following Members also recorded their votes for AYES:—

Sarvshi D. P. Yadav, Maganti Ankinesu, B. S. Murthy and Arvind M. Patel.

the House on the 15th December, 1972 and do resolve that the following 30 Members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—Shri P. Ankineedu, Prasada-
rao, Shri Banamali Babu, Shri R. V. Bade, Shri H. K. L. Bhagat, Shri Muhammed Khuda Bukhsh, Shri B. E. Choudhari, Shri Khemchandbhai Chavda, Shri Madhu Dandavate, Shri G. C. Dixit, Shri Tarun Gogoi, Shri Dinesh Joarder, Shri Z. M. Kahandole, Shri G. Y. Krishnan, Shri Yamuna Prasad Mandal, Shri Pilo Mody, Shri F. H. Mohsin, Shri Niti Raj Singh Chaudhury, Shri D. K. Panda, Shri R. Balakrishna Pillai, Chowdhury Ram Sewak, Shri K. Narayana Rao, Shri M. Satyanarayan Rao, Shri Vayalar Ravi, Shri Shanker Rao Savant, Shri Shambhu Nath, Shri

B. R. Shukla, Shri Ram Shekhar Prasad Singh, Shri S. N. Singh, Shri G. Viswanathan, Shri R. P. Yadav”.

The motion was adopted.

MR. SPEAKER: Should we keep sitting and finish the rest of the agenda?

HON MEMBERS: No, no.

MR. SPEAKER: The House stands adjourned till 11 A.M. tomorrow.

19.19 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Mriday, Decembar 22, 1972/Pauva 1, 1894 (Saka)